

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 123 of 2011 &
I.A. Nos. 199 & 200 of 2011**

Dated: 8th September, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

**Punjab State Power Corporation Ltd.Appellant (s)
Versus**

Powergrid Corporation of India Limited & Ors. ... Respondent (s)

Counsel for the Appellant (s) : Mr. Pradeep Misra &
Mr. Daleep Kr. Dhayani

ORDER

Admit. Issue notice to the Respondents. Dasti service is permitted.

It is stated by the learned counsel for the Appellant that one of the grounds stated at para 'L' is that the Appellant has filed affidavits on 04.03.2011, 15.03.2011 and 07.04.2011 before the Commission objecting to the claim, but the Commission has observed in the impugned Order that no reply has been filed.

Therefore, the Appellant is directed to file the affidavit to show that the alleged affidavits had been filed in those dates before the Commission, which were not stated to have been taken into consideration.

I.A. No. 200 of 2011
(Impleadment Application)

Issue notice. Dasti service is permitted.

Post the matter on **29.09.2011.**

(V. J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS